

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Revn.P.(SH) No. 45 of 2013

26.06.13

Heard Mr. N Khan, the learned counsel for the petitioner.

While going through the impugned order dated 23.05.13, one accused namely; Shri. Aborginal Byrwat has threatened the judicial officer of the Fast Track Court, Nongstoin.

The learned counsel submits that after the alleged incident, the accused person was arrested and placed under judicial custody.

Considering the nature of offence involved herein, I am of the opinion that impartial inquiry needs to be conducted to ascertain the truth.

Also heard Mr. ND Chullai, the learned PP.

Accordingly, the Deputy Commissioner, West Khasi Hills District, Nongstoin to conduct the inquiry and to submit the report within 2(two) weeks from the date of receipt of this order.

Registry is directed to forward a copy of the order along with the entire Case Record in Xerox copy to the Deputy Commissioner, West Khasi Hills District, Nongstoin

List this matter on 10.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Revn.P.(SH) No. 46 of 2013

26.06.13

Heard Mr. BK Singh, the learned counsel for the petitioner who prayed that the matter may be listed on 28.06.13 as there are some topographical mistakes and also due to oversight, he failed to implead the accused as one of the parties in this instant petition for which he intends to move a petition.

Prayer is allowed.

List this matter on 28.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA (SH) No. 76 of 2013

26.06.13

Heard Mr. AS Siddiqui, the learned counsel for the petitioner who submits that the petitioner/accused has been falsely implicated by the complainant; as a result he has been arrested. Initially the petitioner/accused was detained for 6(six) days in police custody and thereafter 18(eighteen) days in judicial custody, therefore, his further custody is not necessary.

The learned counsel further contended that, he had moved bail applications twice before the learned Court below and the same were rejected. Hence, this bail application and prayed that the petitioner/accused may be allowed to go on bail.

Also heard Mrs. NG Shylla, the learned Addl. PP who produced the CD and appeared along with the IO.

On perusal of the CD, I could not satisfy myself that, there is no case at all for the purpose of investigation.

The IO concerned is present and submits that, she may be allowed for 14(fourteen) days' time to complete the investigation, till then the petitioner/accused may be released on bail.

Considering the submissions advanced by the IO and on perusal of the CD, I am not inclined to grant bail at this stage, hence, bail application is rejected and the matter stands disposed of.

Court Master is directed to return the CD to the learned Addl. PP along with a copy of this order.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Revn.P.(SH) No. 30 of 2013

26.06.13

Heard Mr. NM Mansuri , the learned counsel for the petitioner who sought 1(one) week's time on the ground that he is not prepared with the case today for which Mr. K Khan, the learned Addl. senior PP has no objection.

List this matter on 3.07.13 for Hearing.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(CRP)(SH) No. 214 of 2013 in
CR(P)(SH) No. 1 of 2013**

26.06.13

Heard Mrs. B Goyal, the learned counsel for the petitioner who submits that, there are some defects in filing of this instant petition, hence, she desires to withdraw the same with a liberty to file afresh.

Also heard Mr. GS Massar, the learned senior counsel assisted by Mr. L Khyriem, the learned counsel for the respondent.

Prayer of the petitioner's counsel is allowed to withdraw the petition and with a liberty to file afresh.

With the above observation and direction, the matter stands disposed of.

JUDGE

V. Lyndem.

